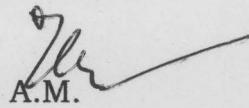


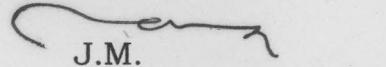
Original Application No. 983 of 2000  
Alongwith  
Original Application No. 356 of 2000

08.10.2007

**Hon'ble Mr. M. Kanthaiah, J.M.**  
**Hon'ble Mr. K.S. Menon, A.M.**

No representation from the applicants' counsel even in the revised call. The respondents' counsel is present and reports that he is ready. These are matters of 2000 and at the request of applicants' counsel, time granted till today for advancing his arguments but there is no representation from the side of the applicant today, which itself shows that he is not interested in <sup>prosecuting</sup> ~~pursuing~~ <sup>this matter</sup> the matter and he is also not deserving any further adjournment. Hence, Original Applications stand dismissed in default.

  
A.M.

  
J.M.  
08-10-07

/ m.m/